

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/396/2012/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **01/02/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Channagouda Shanthagouda Konnur, Village
Accountant, Mahalingapur Circle, Mudhol Taluk,
Bagalkot District - Reg.

- Ref:- 1) Govt. Order No. ಸಂಖ್ಯೆ 94 ಬಿಡಿಪಿ 2012 Bengaluru dated
15/9/2012.
- 2) Nomination order No.LOK/INQ/14-A/396/2012,
Bengaluru dated 9/10/2012 of Upalokayukta-1,
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 30/01/2021 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 15/9/2012 initiated the disciplinary proceedings against Sri Channagouda Shanthagouda Konnur, Village Accountant, Mahalingapur Circle, Mudhol Taluk, Bagalkot District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/396/2012, Bengaluru dated 9/10/2012 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of

Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again as per Order No.UPLOK-1/DE/2016 dated 3/6/2016, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Channagowda Shanthagowda Konnur, Village Accountant, Mahalingapur Circle, Mudhol Taluk, Bagalkot District was tried for the following charge:-

“That you Sri Channagowda Shanthagowda Konnur, the DGO, while working as Village Accountant at Mahalingapura Circle in Mudhol Taluk of Bagalkote District, the Complainant namely Smt. Sunanda W/o. Mallappa Bannaj, R/o. Kesarakoppa in Mudhol Taluk of Bagalkote District approached you and asked about khata in respect of Plot No.8 situated in Kengeri Maddi at Mahalingapur as the said Plot was purchased by her husband and then you asked the Complainant to pay a bribe of Rs.1,500/- to change katha in the name of her husband and on 19.11.2011, took the said bribe of Rs.1,500/- from the Complainant to show official favour, failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge

against DGO Sri Channagouda Shanthagouda Konnur, Village Accountant, Mahalingapur Circle, Mudhol Taluk, Bagalkot District.


5. On re-consideration of inquiry report and totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/4/2042.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Channagouda Shanthagouda Konnur, Village Accountant, Mahalingapur Circle, Mudhol Taluk, Bagalkot District, it is hereby recommended to the Government for imposing penalty of Compulsory retirement from service on DGO Sri Channagouda Shanthagouda Konnur.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

